

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 896/2012

(Arising out of impugned final judgment and order dated 14-12-2010
in WP No.5/2010 passed by the High Court of Gujarat at Ahmedabad)

MAULIN J BAROT

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ORS.

Respondent(s)

WITH

T.C.(C) No. 298/2017 (XVI -A)
(FOR ADMISSION)

Date : 08-01-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Prashant Bhushan, AOR

For Respondent(s) *
Mr. Harish Pandey, AORUPON hearing the counsel the Court made the following
O R D E R

Post on a non-miscellaneous day after six weeks.

The Registry is directed to furnish a copy of the transferred
case to the learned counsel for the parties in SLP (C) No.896/2012.(NARENDRA PRASAD)
COURT MASTER(RENU DIWAN)
ASSISTANT REGISTRAR

*Appearance slip not given.